



2026:AHC:38811-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1953 of 2026

Iftikhar @ Haider

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Jamil Akhtar, Rajendra Prasad Shukla, Rishabh Shukla
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at bar that he does not want to press this writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
3. Learned AGA for the State has no objection to the aforesaid prayer.
4. In view of the above, this writ petition is dismissed as withdrawn, with the aforesaid liberty.
5. Certified copy of the documents be returned back to learned counsel for the petitioner as per Rules.

February 20, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)